

**HIGH COURT FOR THE STATE OF TELANGANA AT HYDERABAD  
(Special Original Jurisdiction)**

WEDNESDAY, THE TWENTY THIRD DAY OF OCTOBER  
TWO THOUSAND AND TWENTY FOUR

**PRESENT**

**THE HONOURABLE THE CHIEF JUSTICE ALOK ARADHE  
AND  
THE HONOURABLE SRI JUSTICE J.SREENIVAS RAO**

**WRIT PETITION NO: 29612 OF 2024**

**Between:**

Zainab Khanum, D/o Mirza Nauman Baig, Aged about 19 years, Occ. student,  
R/o H.No. 11-6-874, Baig Island, Redhills, Lakadikapool, Hyderabad.

**...PETITIONER**

**AND**

1. The State of Telangana, Represented by its Principal Secretary, Medical and Health Family Welfare Department, Secretariat Buildings, Hyderabad-500 055.
2. Kaloji Nararayana Rao University of Health Sciences, Represented by its Registrar, Warangal.

**...RESPONDENTS**

Petition under Article 226 of the Constitution of India praying that in the circumstances stated in the affidavit filed therewith, the High Court may be pleased to issue an appropriate writ, order or direction, more particularly one in the nature of writ of Mandamus declaring the action of the Respondent No.2 in not allowing the Petitioner to upload application for counseling for admission into MBBS/BDS course under Management Quota ("B and C/NRI"-Category), for the Academic Year 2024-25 in the colleges affiliated to 2nd respondent university as being arbitrary, illegal, violative of Article 14, 21A of the Constitution of India and consequently direct the Respondent No.2 to allow the Petitioner to upload the application for counseling for admission into MBBS/BDS course under Management Quota ("B and C/NRI"-Category,) in the colleges affiliated to 2nd respondent university for the academic year 2024-25 in next phase of counseling.

**IA NO: 1 OF 2024**

Petition under Section 151 CPC praying that in the circumstances stated in the affidavit filed in support of the petition, the High Court may be pleased to issue interim directions to the Respondents No.2 to allow the petitioner to upload application in the online for counseling for admission into MBBS/BDS course under Management Quota ("B and C/NRI"-Category,) in the colleges affiliated to 2nd respondent university for the academic year 2024-25, in next phase of counseling, during pendency of writ petition.

**Counsel for the Petitioner: SRI L.RAM SINGH, REP. FOR  
SRI ANJANAYULU YADANABOYINA**

**Counsel for the Respondent No.1: SRI T.RAMESH,  
AGP FOR MEDICAL HEALTH FW**

**Counsel for the Respondent No.2: SRI A.PRABHAKAR RAO, SC FOR KNRUHS**

**The Court made the following: ORDER**

**THE HON'BLE THE CHIEF JUSTICE ALOK ARADHE**

**AND**

**THE HON'BLE SRI JUSTICE J.SREENIVAS RAO**

**WRIT PETITION No.29612 of 2024**

**ORDER:** *(Per the Hon'ble the Chief Justice Alok Aradhe)*

Mr. L. Ram Singh, learned counsel represents  
Mr. Anjanayulu Yadanaboyina, learned counsel for the  
petitioner.

Mr. T. Ramesh, learned Assistant Government  
Pleader for Health, Medical and Family Welfare  
Department for respondent No.1.

Mr. A. Prabhakar Rao, learned Standing Counsel  
for Kaloji Narayana Rao University of Health Sciences  
(hereinafter referred to as 'the University') representing  
respondent No.2.

2. With the consent of the parties, the matter is heard finally.
3. In this writ petition, the petitioner *inter alia* has prayed for the following relief:

“For the reasons stated above, it is therefore prayed that this Hon’ble Court may be pleased to issue an appropriate writ, order or direction, more particularly one in the nature of writ of Mandamus declaring the action of the respondent No.2 in not allowing the petitioner to upload application for counselling for admission into MBBS/BDS course under Management Quota (B&C/NRI-category), for the academic year 2024-25 in the colleges affiliated to 2<sup>nd</sup> respondent University as being arbitrary, illegal, violative of Article 14, 21A of the Constitution of India and consequently direct the respondent No.2 to allow the petitioner to upload the application for counselling for admission into MBBS/BDS course under Management Quota (B&C/NRI category) in the colleges affiliated to 2<sup>nd</sup> respondent University for the academic year 2024-25 in next phase of counselling and be pleased to pass such other order or orders as this Hon’ble Court may deem fit and proper in the circumstances of the case.”

4. Learned counsel for the petitioner submitted that inadvertently the petitioner could not have applied for admission against competent authority quota seats for the academic year 2024-25. Therefore, the petitioner approached respondent No.2 to consider her request for admission under competent authority quota, but respondent No.2 is not considering the request of the petitioner. He further submitted that the petitioner be granted liberty to submit a representation to the University and the University be directed to decide the said representation in a time bound manner.
  
  5. Learned Standing Counsel for the University submitted that the last date of registration was 23.08.2024 and thereafter, merit list has been prepared, which shall be published at the time of indicating the web options. However, it is fairly submitted by him that in case the petitioner submits a representation, the same shall be dealt with by the University in accordance with law.
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6. In view of the aforesaid submission and in the peculiar facts of the case, the Writ Petition is disposed of with liberty to the petitioner to submit a representation before the University with regard to her grievance. Needless to state that in case such a representation is made, the University shall decide the same within a period of three (03) days thereafter. It is made clear that this Court has not expressed any opinion on the merits of the matter.

Miscellaneous applications, if any pending, shall stand closed. There shall be no order as to costs.

//TRUE COPY//

SD/- T.VIJAY KUMAR  
ASSISTANT REGISTRAR

SECTION OFFICER

To,

1. The Principal Secretary, Medical and Health Family Welfare Department, Secretariat Buildings, Hyderabad, State of Telangana-500 055.
2. The Registrar, Kaloji Nararayana Rao University of Health Sciences, Warangal.
3. One CC to SRI ANJANAYULU YADANABOYINA, Advocate [OPUC]
4. One CC to SRI A.PRABHAKAR RAO, SC FOR KNRUHS [OPUC]
5. Two CCs to GP FOR MEDICAL HEALTH FW, High Court for the State of Telangana at Hyderabad [OUT]
6. Two CD Copies

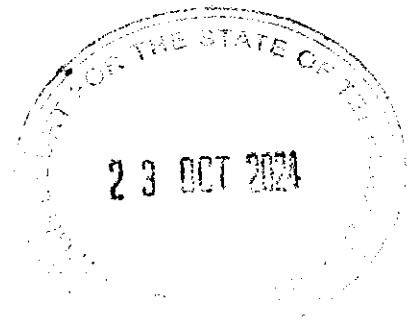
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CC TODAY

HIGH COURT

DATED: 23/10/2024



ORDER

WP.No.29612 of 2024

DISPOSING OF THE WRIT PETITION,  
WITHOUT COSTS

9) Copies  
Sm  
23/10/24